

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.281/93

Date of order: 27.5.1997

Hanuman Lal Yadav : Applicant

vs.

1. Union of India through Secretary, Ministry of Information and Broadcasting, Govt. of India, New Delhi-110001.
2. Station Director, Doordarshan Kendra, Jhalana Doongari, Jaipur.
3. Director General, Doordarshan, Mandi House, New Delhi.

...Respondents.

Mr.S.K.Jain - Counsel for the applicant

Mr.K.N.Shrimal - Counsel for the respondents.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member.

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Hanuman Lal Yadav has filed this application under Section 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to give appointment to him as Lighting Assistant.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The facts of the case is that the applicant was appointed as Helper on 1.1.1977 in the grade Rs.800-1150 on regular basis. Thereafter he was appointed as Lighting Assistant on ad hoc basis in the pay scale of 1200-1800 w.e.f. 30.7.1987. It is stipulated in the order of appointment that his appointment is purely on ad hoc basis and does not bestow upon him any claim for regular appointment on the post. It is also stipulated that the applicant will be reverted back to his original post as soon as a regular Lighting Assistant is posted at the Kendra. The applicant had applied for the post of Lighting Assistant when two vacancies were notified by the respondents. It is

10

stated by the applicant that he was successful in the written test held on 13.8.89 and was asked to appear for interview on 5.3.1990 vide letter dated 7.3.1990 (Annex. All). However, the candidates who were successful in the selection were not offered appointment.

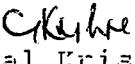
4. On the contrary, the respondents have stated that the applicant was not declared selected to the post of Lighting Assistant and since there is no post vacant at Jaipur Kendra of Doordarshan, the question of any appointment on the post does not arise.

5. It is borne out that 17 posts of Lighting Assistant created for the Doordarshan Kendras at Srinagar, Hyderabad, Cuttak and Jaipur were abolished and the learned counsel for the respondents has stated at the Bar that there is no post of Lighting Assistant existing at Jaipur Kendra of Doordarshan at the moment. Since there is no post of Lighting Assistant available for being filled-up in Jaipur Kendra of Doordarshan, we are of the view that the claim of the applicant for his appointment on the post is not valid. This O.A is, therefore, dismissed. No order as to costs.



(O.P. Sharma)

Administrative Member.



Gopal Krishna

Vice Chairman.